

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF M/S. ANDHRA PRADESH GAS POWER CORPORATION LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/S. ANDHRA PRADESH GAS POWER CORPORATION LIMITED
2. Date of incorporation of Corporate Debtor	31-10-1988
3. Authority under which corporate debtor is incorporated / registered	RoC-Hyderabad
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U24111TG1988PLC009231
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: 201, 2ND FLOOR, MY HOME SAROVAR PLAZA, SECRETARIAT ROAD, SAIFABAD, HYDERABAD, Telangana, India, 500063 Factory: Gas Turbo Power Station, Vijjeswaram, W G Dist, AP - 534350
6. Insolvency commencement date in respect of Corporate Debtor	19.08.2026
7. Estimated date of closure of insolvency resolution process	15.02.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	K VATSA KUMAR IBBI/PA-002/IP-N00922/2019-2020/12980
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No 101, Dr A S Rao Enclave, Road No.2, Snehapuri Colony, Nacharam, Hyderabad 500076 kvkumar.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution Professional	Global Insolvency Professionals Pvt Limited, Plot no: 717, Journalist Colony, Road No.2, Banjara Hills, Hyderabad - 500034 apgpcl.cirp@gmail.com
11. Last date for submission of claims	02-09-2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Website: https://bbi.gov.in/home/downloads Not Applicable
Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-I has ordered the commencement of a Corporate Insolvency Resolution Process of M/s ANDHRA PRADESH GAS POWER CORPORATION LIMITED on 19.08.2026. The Creditors of M/s ANDHRA PRADESH GAS POWER CORPORATION LIMITED are hereby called upon to submit their claims with proof on or before 02.09.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties Date : 22.08.2026 Place: HYDERABAD Name and Signature of Interim Resolution Professional: K Vatsa Kumar	

Handwritten signature
22/8/26

